

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 03**  
**(IB)-651(PB)/2019**

**IN THE MATTER OF:**

Sh. Naresh Kumar Dhanja & anr. .... Applicant/petitioner  
v.  
M/s. Vardhaman Estates & Developers Pvt Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 15.03.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. H.C SURI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner : Mr. Vaibhav Tyagi, Adv.

**ORDER**

An order against the same corporate debtor has been reserved in CP No. (IB)-1555(PB)/2018. Accordingly, the matter be listed along with the above mentioned company petition on the date when the order is to be pronounced.

Sd/-

**(H.C Suri)**  
**Member(T)**

Sd/-

**(Dr. Deepti Mukesh)**  
**Member(J)**